



2026:AHC:34134

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2026 of 2026

Abdul Haque

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alauddin, Fakhruddin
Counsel for Respondent(s)	:	C.S.C., Rajiv Ratan

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayers :-

"a. A writ order or direction in the nature of certiorari to quashing the impugned order dated 08.10.2025 in case no.1183 of 2025 (Abdul Haque Versus Smt. Noorjahan and another) and computerized case no.C202517000001183, under section 210 of U.P. Revenue Code, 2006 (Annexure No.6 to this writ petition), and the respondent no.3 passed the order dated 11.06.2025 in case no.894/2023 (Abdul Haque Versus Noorjahan) and computerized case no.T202317630100894 under section 207 of U.P. Revenue Code, 2006 (Annexure No.4 to this writ petition) as well as order dated 15.12.2022 passed by the respondent no.4 in case no.5084/2021 (Abdul Haque Versus Ramshankar Mishra) and computerized case no.T202117630105984 under section 209(H) of U.P. Revenue Code, 2006, (Annexure No.2 to this writ petition)."

2. A preliminary objection has been raised by Sri R. C. Singh, learned Senior Counsel assisted by Sri Rajiv Ratan, learned counsel appearing on behalf of private respondents specially respondent no.9-Abdul Azim that petitioner does not have any locus to file present writ petition. No legal injury whatsoever has been caused to the petitioner. The relevant findings of the order dated 08.10.2025 passed by Additional Commissioner (Judicial), Basti Division, Basti reads as follows :-

"प्रश्नगत नामान्तरण के सम्बन्ध में संस्था के किसी सदस्य अथवा पदाधिकारी द्वारा कोई आपत्ति नहीं किया गया है और न ही बैनामें को निष्प्रभावी होने का उल्लेख किया गया है।"

3. This fact is also not denied either by way of arguments or in the entire

writ petition.

4. After hearing counsel for the parties, the Court is of the opinion that no prejudice whatsoever has been caused to the petitioner hence present writ petition is not maintainable.

5. The writ petition is dismissed. However, this order will not restrain the authorities to raise a dispute before this Court, if so advised.

(Prakash Padia,J.)

February 13, 2026

Pramod Tripathi